

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
TA (IBC)- 63(PB)/2023

IN THE MATTER OF:

Ram Kumar Singhee

.... Petitioner

Vs

HDFC Bank Limited

....Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 16.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Santanu Ghosh

For the Respondent : Adv. Shweta Saini

ORDER

The prayer made in this transfer application reads as follows:

- (a) an order directing that C.P (I.B) No.48/KB/2023 [*HDFC Bank Limited -vs- Ram Kumar Singhee*] be tagged and/or consolidated along with C.P (I.B) No.47/KB/2023[*HDFC Bank Limited vs. Sri Damodar Das Singhee*] for analogous hearing and adjudication of both the company petitions together, before any one bench of the Learned NCLT, Kolkata Bench, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case;
- (b) Pass such other or further reliefs as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case;

Since the Company Petition bearing no. 47/KB/2023 pending before Bench-I, NCLT, Kolkata is already transferred to Bench-II, NCLT, Kolkata vide order dated 16.02.2023 passed in TA (IBC)- 62(PB)/2023, **the present transfer application has become infructuous.**

Accordingly, transfer application **TA (IBC)- 63(PB)/2023 is dismissed as being infructuous.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT